

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI, PRINCIPAL BENCH
Company Appeal (AT) (Ins.) No. 181-182 of 2021

In the matter of:

Winsome Investor Welfare Association **....Appellant**

Vs.

Amit Gupta
Liquidator of Winsome Diamonds and Jewellery Ltd. **...Respondent**

Present

For Appellant: **Ms. Dharmishta N Ravel, Advocate.**

For Respondent: **Mr. Amit Gupta and Mr. Rakesh Gupta, Advocates.**
Mr. Karan Kohli and Ms. Niharika Sharma, for R-1.
Mr. Sumant Batra, Liquidator (R-1).

ORDER
(Virtual Mode)

15.04.2021: Today when the case was called out Learned Sri Sumant Batra along with Ms. Niharika Sharma appears on behalf of Respondent No. 1 *Mr. Amit Gupta Liquidator of Winsome Diamonds and Jewellery Ltd.*

Learned Counsel for the Appellant is directed to serve soft copy of Memo of Appeal alongwith the annexures to the Learned Counsel for the Respondents latest by Monday i.e. on 19.04.2021.

Learned Counsel for the Respondent has directed to file his 'Reply Affidavit' within three weeks. Rejoinder, if any, may be filed within one week thereafter.

List the matter on **24th May, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

ha/nn